

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 4604 of 2017

05/05.04.2021

The present case is taken up through video conferencing.

On perusal of the judgment dated 19th May, 2017 passed by the Principal District Judge, Bokaro in Civil (Misc.) Appeal No. 05 of 2017, it appears that the said Civil (Misc.) Appeal filed by the petitioner before the said court aggrieved with the order passed by the Estate Officer, Bokaro Steel City, Bokaro on a petition filed by the petitioner under Section 8 of the Public Premises (Eviction of Unauthorized Occupants) Act, 1971, has been dismissed and the L.C.R. has been returned to the Estate Officer.

It is not clear from the records of this case as to whether pursuant to the dismissal of Civil (Misc.) Appeal No. 05 of 2017 by the court of Principal District Judge, Bokaro, any proceeding related with the premises in question is pending before the Estate Officer, Bokaro Steel City, Bokaro. Hence, learned counsel for the respondent no. 1 is directed to seek instruction and file a counter affidavit on the said issue.

Put up this case after three weeks under appropriate heading.

(Rajesh Shankar, J.)

Ritesh